

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 73 of 2025 (SZ)**

In the matter of:

Tribunal on its own motion Suo Motu
based on the news item published in
'The Times of India', Chennai edition
dt.01.04.2025, titled "More than 1000 trees
to be axed to widen
Avinashi – Mettupalayam Road"

... Applicant(s)

Versus

Union of India, Through the Secretary,
MoEF&CC, New Delhi and Ors.

...Respondent(s)

**REPORT FILED BY 3RD RESPONDENT-
HIGHWAYS AND MINOR FORTS DEPARTMENT**

INDEX

Sl. No	Date	Description	Page No.
1	17.06.2025	Status Report Filed By 3 rd Respondent- Highways And Minor Forts Department.	1-14
2	-	Annexure - 1	15-17
3	-	Annexure- 2	18-38

(Note: The page numbers are at the top centre of every page)



Through
Dr. D. Shanmuganathan
Standing Counsel for Government of Tamil Nadu
National Green Tribunal
Southern Zone, Chennai

DATE:17.06.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original application No.73 of 2025 (SZ)

Suo Moto

...Petitioner

Vs

1. Union of India Through the secretary
ministry of environment and forest
2. The Principal Secretary to Govt. of Tamil Nadu
Department of Environment Climate Change and Forests
3. The principal secretary to Govt. of Tamil Nadu
Highways and Minor Ports Department.
4. The chairman Tamil Nadu
Pollution Control Board,
5. The district collector,
Coimbatore.

...Respondents

COUNTER AFFIDAVIT FILED BY THE 3RD RESPONDENT

I, A.Gnanamoorthy, S/o. S.Arunachalam, Hindu, aged about 54 years, residing at 15 A/11A-1, District Board Quarters, Race Course Road, Coimbatore 641018, do hereby solemnly affirm and sincerely state as follows:

1. I am one of the respondent on behalf of the 3rd respondent herein and I am well acquainted with the facts of the case.

Page No.

No. of Corrn


Divisional Engineer (H)
C&M, Coimbatore - 18



2. I submit that I deny all the ²allegations contained in the news paper report published in the daily news paper "The Times of India" dated 01.04.2025 as per the news report this Hon'ble Tribunal taken the above suo moto original application, this respondent received the notice and filed the counter on behalf of the State Government Highways Department.

3. I submit that this respondent always giving high respect to the court proceedings and this respondent never destroy any trees, this respondents protect environment clean at the same time without any disturbance to the public road.

4. I submit that one A.Radhakrishnan filed the writ petition (PIL) in w.P.No.11094 of 2021 before the Hon'ble High Court of Madras pending writ petition, the Hon'ble High Court directing the 2nd respondent to constitute of green committee to regulate the cutting and to take up the tree planting activities in public lands and public offices. As per the Hon'ble High Court direction the 2nd respondent passed G.O.Ms.No.39 Environment, climate change and forest (FR.13) Department dated 02.07.2021.

5. I submit that as per the G.O.Ms.No.39 Environment, climate change and forest (FR.13) Department dated 02.07.2021 and the Hon'ble High Court direction and further

Page No.

No. of Corrnns


Divisional Engineer (H)
C&M, Coimbatore - 18



the 2nd respondent issued the G.O.Ms.No.66 Environment, climate change and forest (FR.13) Department dated 07.04.2022 for "Environment, climate change and forest department constitution of green committee to regulate the cutting and to take up the tree planting activities in public lands and public offices. Orders issued in G.O.(Ms) No.39 Environment, climate change and forest (FR.13) Department dated 02.07.2021 for the formation of State Green Committee and District Green Committee – Amendment orders issued".

6. I submit that as per the Hon'ble High Court direction and Government order issued by the 2nd respondent, this respondents and their subordinate offices to implement the Chief Minister Road Development Project / 2024-2025, the project was started for widening of Avinashi - Mettupalayam Road comes at cost of green cover, after filling the 477 trees on the 13 k.m. Avinashi – Nariyampalli stretch month of March, the state highways department has started axing another 1342 trees on Nariyampalli Mettupalayam stretch for the Rs.226 crore project to convert the two-lane, 38 k.m stretch from Avinashi in Tirupur district to Mettupalayam in Coimbatore District into four-lane, after obtained the report from the district green committee for special take up tree planting activities dated 16.12.2024 in proceedings No. _____

Page No.

No. of Copies

D. Deeyanur
 Divisional Engineer (H)
 C&M, Coimbatore - 18

7. I submit that as per the report filed by the District Committee, the Assistant Divisional Engineer, Highways Department, Construction and Maintenance, Mettupalayam sent proceedings in Na.Ka.No.94/2024/O dated 18.12.2024 to the Revenue Divisional officer, Coimbatore North Division, Coimbatore for seeking permission to regulating the cutting and to take up the trees planting activities in the public land.

8. I submit that the District forest officer, Coimbatore forest range, Coimbatore District seeking permission from the Revenue Divisional officer, Coimbatore North Division, Coimbatore, to implement the CMRDP 2024-2025 Project between the Avinashi to Mettupalayam Road, comes under the forest range in the left side from 32/2 k.m. to 37/2 k.m. by the proceedings in Na.Ka.No.L/8957/2024 dated 08.01.2025 for cutting trees from Avinashi to Mettupalayam Road (left side) from 32/2 k.m. to 35/4 k.m. cutting trees 78, re-plantation 15 and not necessary to remove trees 5 and for cutting trees from Avinashi to Mettupalayam Road (left side) from 35/2 k.m. to 37/2 k.m. cutting trees 21, re-plantation 4 and do not remove tree 1.

9. I submit that the District forest officer, Coimbatore forest range, Coimbatore District seeking permission from the Revenue Divisional officer, Coimbatore North Division, Coimbatore, to implement the CMRDP 2024-2025 Project

Page No.

No. of Corrnns



Divisional Engineer (H)
C&M, Coimbatore - 18

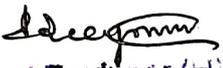
between the Avinashi to Mettupalayam Road, comes under the forest range in the right side from 28/4 k.m. to 30/8 k.m. by the proceedings in Na.Ka.No.L/8957/2024 dated 10.01.2025 for cutting trees from Avinashi to Mettupalayam Road (right side) from 28/4 k.m. to 30/8 k.m. cutting trees 91, re-plantation 2 and do not remove trees 3.

10. I submit that the District forest officer, Coimbatore forest range, Coimbatore District seeking permission from the Revenue Divisional officer, Coimbatore North Division, Coimbatore, to implement the CMRDP 2024-2025 Project between the Avinashi to Mettupalayam Road, comes under the forest range in the right side from 15/4 k.m. to 17/4 k.m. by the proceedings in Na.Ka.No.L/6744/2024 dated 10.01.2025 for cutting trees from Avinashi to Mettupalayam Road (right side) from 15/4 k.m. to 17/4 k.m. cutting trees 79, re-plantation 15 and do not remove trees 5.

11. I submit that the District forest officer, Coimbatore forest range, Coimbatore District seeking permission from the Revenue Divisional officer, Coimbatore North Division, Coimbatore, to implement the CMRDP 2024-2025 Project between the Avinashi to Mettupalayam Road, comes under the forest range in the left side from 16/6 k.m. to 19/0 k.m. by the proceedings in Na.Ka.No.L/6744/2024 dated 10.01.2025 for cutting trees from Avinashi to Mettupalayam

Page No.

No. of Coms.


Divisional Engineer (H)
C&M, Coimbatore - 18



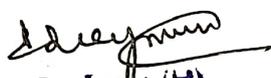
Road (left side) from 16/6 k.m. to 19/0 k.m. cutting trees 83, re-plantation 3 and do not remove trees 12.

12. I submit that the District forest officer, Coimbatore forest range, Coimbatore District seeking permission from the Revenue Divisional officer, Coimbatore North Division, Coimbatore, to implement the CMRDP 2024-2025 Project between the Avinashi to Mettupalayam Road, comes under the forest range in the left side from 13/0 k.m. to 16/6 k.m. by the proceedings in Na.Ka.No.L/6744/2024 dated 10.01.2025 for cutting trees from Avinashi to Mettupalayam Road (left side) from 13/0 k.m. to 16/6 k.m. cutting trees 76, re-plantation 21 and do not remove tree 1.

13. I submit that the District forest officer, Coimbatore forest range, Coimbatore District seeking permission from the Revenue Divisional officer, Coimbatore North Division, Coimbatore, to implement the CMRDP 2024-2025 Project between the Avinashi to Mettupalayam Road, comes under the forest range in the right side from 13/0 k.m. to 15/4 k.m. by the proceedings in Na.Ka.No.L/6744/2024 dated 10.01.2025 for cutting trees from Avinashi to Mettupalayam Road (right side) from 13/0 k.m. to 15/4 k.m. cutting trees 44, re-plantation 38 and do not remove trees 11.

Page No.

No. of Corrn


Divisional Engineer (H)
C&M, Coimbatore - 18



14. I submit that the District forest officer, Coimbatore forest range, Coimbatore District seeking permission from the Revenue Divisional officer, Coimbatore North Division, Coimbatore, to implement the CMRDP 2024-2025 Project between the Avinashi to Mettupalayam Road, comes under the forest range in the left side from 28/4 k.m. to 30/2 k.m. by the proceedings in Na.Ka.No.L/8957/2024 dated 10.01.2025 for cutting trees from Avinashi to Mettupalayam Road (left side) from 28/4 k.m. to 30/2 k.m. cutting trees 79, re-plantation 18 and do not remove tree 1.

15. I submit that as per the proceedings of the District forest officer, Coimbatore forest range, Coimbatore District and the Assistant Divisional Engineer, Highways construction maintenance, Annur, the revenue divisional officer, Coimbatore North Division, Coimbatore, seeking report from the revenue Tahsildar, Annur Taluk and RDO granted the permission for 44 trees to the Divisional Engineer, Highways, constructing and maintenance, Coimbatore, to cutting and to take up tree planting activities in the public lands with some conditions, to implement the CMRDP 2024-2025 Project between the Avinashi to Mettupalayam Road, comes under the forest range in the right side from 13/0 k.m. to 15/4 k.m. by the proceedings in Mu.Mu.No.1303/2024/Aa3 dated 06.02.2025.

16. I submit that as per the proceedings of the District forest officer, Coimbatore forest range, Coimbatore District and the Assistant Divisional Engineer, Highways construction maintenance, Mettupalayam, the revenue divisional officer, Coimbatore North Division, Coimbatore, seeking report from the revenue Tahsildar, Mettupalaym Taluk and RDO granted the permission for 79 trees to the Divisional Engineer, Highways, constructing and maintenance, Coimbatore, to cutting and to take up tree planting activities in the public lands with some conditions, to implement the CMRDP 2024-2025 Project between the Avinashi to Mettupalayam Road, comes under the forest range in the left side from 28/4 k.m. to 30/2 k.m. by the proceedings in Mu.Mu.No.1311/2024/Aa3 dated 06.02.2025.

17. I submit that as per the proceedings of the District forest officer, Coimbatore forest range, Coimbatore District and the Assistant Divisional Engineer, Highways construction maintenance, Mettupalayam, the revenue divisional officer, Coimbatore North Division, Coimbatore, seeking report from the revenue Tahsildar, Mettupalayam Taluk and RDO granted the permission for 91 trees to the Divisional Engineer, Highways, constructing and maintenance, Coimbatore, to cutting and to take up tree planting activities in the public lands with some conditions, to implement the CMRDP 2024-2025 Project between the Avinashi to Mettupalayam Road,

Page No.

No. of Corrn


Divisional Engineer (H)
C&M, Coimbatore - 16

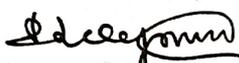
comes under the forest range in the left side from 35/2 k.m. to 37/2 k.m. by the proceedings in Mu.Mu.No.1311/2024/Aa3 dated 06.02.2025.

18. I submit that as per the proceedings of the District forest officer, Coimbatore forest range, Coimbatore District and the Assistant Divisional Engineer, Highways construction maintenance, Annur, the revenue divisional officer, Coimbatore North Division, Coimbatore, seeking report from the revenue Tahsildar, Annur Taluk and RDO granted the permission for 43 trees to the Divisional Engineer, Highways, constructing and maintenance, Coimbatore, to cutting and to take up tree planting activities in the public lands with some conditions, to implement the CMRDP 2024-2025 Project between the Avinashi to Mettupalayam Road, comes under the forest range in the right side from 13/0 k.m. to 15/4 k.m. by the proceedings in Mu.Mu.No.1303/2024/Aa3 dated 06.02.2025.

19. I submit that as per the proceedings of the District forest officer, Coimbatore forest range, Coimbatore District and the Assistant Divisional Engineer, Highways construction maintenance, Annur, the revenue divisional officer, Coimbatore North Division, Coimbatore, seeking report from the revenue Tahsildar, Annur Taluk and RDO granted the permission for 83 trees to the Divisional Engineer, Highways,

Page No:

No. of Corrs


Divisional Engineer (H)
C&M, Coimbatore - 18



constructing and maintenance, Coimbatore, to cutting and to take up tree planting activities in the public lands with some conditions, to implement the CMRDP 2024-2025 Project between the Avinashi to Mettupalayam Road, comes under the forest range in the right side from 15/4 k.m. to 17/4 k.m. by the proceedings in Mu.Mu.No.1303/2024/Aa3 dated 06.02.2025.

20. I submit that as per the proceedings of the District forest officer, Coimbatore forest range, Coimbatore District and the Assistant Divisional Engineer, Highways construction maintenance, Mettupalayam, the revenue divisional officer, Coimbatore North Division, Coimbatore, seeking report from the revenue Tahsildar, Mettupalayam Taluk and RDO granted the permission for 76 trees to the Divisional Engineer, Highways, constructing and maintenance, Coimbatore, to cutting and to take up tree planting activities in the public lands with some conditions, to implement the CMRDP 2024-2025 Project between the Avinashi to Mettupalayam Road, comes under the forest range in the left side from 13/0 k.m. to 16/6 k.m. by the proceedings in Mu.Mu.No.1303/2024/Aa3 dated 06.02.2025.

21. I submit that as per the proceedings of the District forest officer, Coimbatore forest range, Coimbatore District and the Assistant Divisional Engineer, Highways construction maintenance, Mettupalayam, the revenue divisional officer,

Page No.
No. of Corrn


Divisional Engineer (H)
C&M, Coimbatore - 18

Coimbatore North Division, Coimbatore, seeking report from the revenue Tahsildar, Mettupalayam Taluk and RDO granted the permission for 78 trees to the Divisional Engineer, Highways, constructing and maintenance, Coimbatore, to cutting and to take up tree planting activities in the public lands with some conditions, to implement the CMRDP 2024-2025 Project between the Avinashi to Mettupalayam Road, comes under the forest range in the left side from 32/2 k.m. to 35/4 k.m. by the proceedings in Mu.Mu.No.1311 /2024/Aa3 dated 06.02.2025.

22. I submit that as per the sub divisional green committee report and permission this respondents acted upon. The District level committee assemble headed by the District Collector / Chairman, District Green committee conducted the review meeting held on 21.04.2025, during the meeting, the decision was held in respect removal and replanting of 25 Tamarind trees and 127 coconut trees standing in town survey Nos.11, 12, 13, 40, 41, 42 and 43 of Coimbatore Central Prison Complex located under the Jurisdiction of Coimbatore Corporation Central Zone, which causes hindrance to the construction of "Semozhi Poonga" by ref. No.14151/2021/D1 dated 21.04.2025.

23. I submit that this respondents neither violating the any Government order or nor any court order, the Government

Page No.

No. of Copies

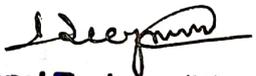

Divisional Engineer (H)
C&M, Coimbatore - 18

took the policy decision to implement the chief minister road development project scheme for the public convenience, the respondents never violating the any condition imposed by the green committee order. I further submit that the state level green committee, constituted as per the Hon'ble High Court, Madras, direction by way of writ petition (PIL) filed in W.P.No.11094/2021 and thereafter Government issued the G.O.Ms.No.39 Environment, climate change and forests (FR.13) Department dated 02.07.2021 and further amendment order issued by G.O.Ms.66 Environment, climate change and forests (FR.13) Department dated 07.04.2022 for formation of state green committee and district green committee.

24. I submit that based on the news paper report this Hon'ble Forum took the suo moto original application was taken and directly respondents to file a counter / report before this Hon'ble Forum, the respondents complied this Hon'ble Forum direction and implement the condition imposed by the Government order passed by the Government Tamil Nadu and guidelines issued by the Hon'ble High Court Madras and Apex Court of India.

25. I submit that the State government implement the scheme of CRIDP 2024-2025 (comprehensive road infrastructure development programme) Avinashi to Mettupalayam Road at KM 0/0 to 8/1 and 8/5 to 13/0 (SH 80)
Page No.

No. of Corrnns


Divisional Engineer (H)
C&M, Coimbatore - 18

and scope of the widening from two lane to four lane (ie, 7.00 mtr to 16.20 mtr) total Nos trees 477 axed in the various places with permission of District Forest Officers report dated 26.07.2024 same was approved by green committee on 23.10.2024.

26. I submit that the District Collector / Chairman District green Committee issued the order on 29.10.2024 and Tender / Auction for cut trees fixed on 27.11.2024, all 477 Nos. of trees axed on 10.02.2025 provision for saplings to compensate trees cutting in the original estimate of Rs.88.00 Lakhs.

27. I submit that in this 477 nos. of trees axed. To compensate the axed 477 nos. of trees, as per 1:10 ratio, 4770 Nos. new saplings proposed to be planted, maintain and the provisions also made in the main estimate accordingly. The trees saplings planted are natural intension species like Neem, Poongan, Tamarin, Naval and Mahilam.

28. I submit that the respondents have proposed to plant the saplings as follows:

1. Avinashi – Mettupalayam road at Km 0/0- 13/0 (SH-80) – 3270 Nos

2. Abandoned NH-47 Salem – Cochin road (Avinashi Town) – 1500 Nos (SHU-155).

Page No.

No. of Corrs

[Signature]
Divisional Engineer (H)
 G&M, Coimbatore - 18



29. I submit that already the 3rd¹⁴ respondent has planted 500 Nos. of trees saplings in the Abandoned NH-47 Salem – Cochin road (Avinash Town) – SHU – 155 (photos enclosed) and the remaining 1000 No's of trees saplings will be planted in coming rainy season. In Avinashi – Mettupalayam road at Km 0/0 – 13/0 (SH-80) the 3rd respondent has proposed to plant 3270 Nos. of the tree saplings after the completion four lane work simultaszneously.

In the above circumstances, I therefore prayed that this Hon'ble Court may be pleased to close the above suo moto proceedings in O.A.No. 73 of 2025 (SZ) pending before this Hon'ble Forum and pass such further or other orders as this Hon'ble Court may deem fit and proper in the circumstances of the case and thus render justice.



Solemnly affirmed at
Chennai on this ^{17TH} day of June
2025 and signed his name in
my presence.

Page No.

No. of Corrnns

Ref.No.14151/2021/D1

Collector's Office,
Coimbatore District,
Date : 21.04.2025

**Minutes of the review meeting conducted by the District Collector
on 21.04.2025 in respect of the District Green Committee.**

A review meeting of District Green Committee was conducted on 21.04.2025 at 5.30pm by the Chairman/District Collector of the Committee and its member for the month of April, 2025. The following officers participated in the review meeting.

- The District Revenue Officer, Coimbatore
- The Sub Collector, (Full Additional Charge), Pollachi.
- The Revenue Divisional Officer, Coimbatore North.
- The Revenue Divisional Officer, Coimbatore South.
- Personal Assistant (General) to the Collector, Coimbatore.
- Assistant Director, Horticulture Department
- Assistant Conservator of Forest
- Assistant Divisional Engineer (Highways), Mettupalayam
- Assistant Engineer (Highways), Mettupalayam
- Inspector of Police, Race Course
- Executive Engineer, Coimbatore Corporation.
- Tahsildar, Coimbatore (North)
- Agri Officer, Joint Director(Agricultural) Office.

During the meeting, I) A decision was held in respect of removal and re-planting of 25 Tamarind trees and 127 Coconut trees standing in Town Survey No's. 11, 12,13, 40, 41, 42 and 43 of Coimbatore Central Prison Complex located under the jurisdiction of Coimbatore Corporation Central Zone, which causes hindrance to the construction of "Semozhi Poonga".

- A report has to be obtained towards the feasibilities of re-planting the trees proposed to be cut.

- It was instructed to submit a Plan of Action Report regarding the proposed site, method and a sketch for re-planting the trees to be cut in the ratio of 1:10.
- The Sub-divisional level Green Committee has to inspect and monitor the work of planting and replantation of trees in the ratio of 1:10.

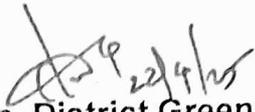
II) The following decisions were taken to ratify the orders issued by the Sub-divisional level committee regarding the trees to be cut:

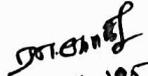
- A decision was taken to ratify the orders of the Sub-divisional level committee as per the current procedures.
- The ratio of 1:10 has to be followed in planting the trees in place of trees proposed to be cut, as a means of compensation.
- A report has to be obtained in respect of feasibilities for Re-planting and the details of the trees to be cut.
- It was instructed to submit a Plan of Action Report on the trees to be planted in the ratio of 1:10 and the re-plantation mentioning the details of distance between the each Planting area along with the method of planting, together with the sketches in each case.
- It was instructed, if necessary the Sub-divisional level Green Committee can separately select the 2 members from the Civil Society Groups

III) After holding a detailed discussion regarding granting permission to cut palm trees, the following decisions were taken.

- Permission has to be obtained from the Green Committee before cutting the palm trees.
- To compensate the cutting of palm trees, re-plantation of palm trees has to be done in the ratio of 1:5.

- The Re-plantation of palm trees to compensate the trees to be cut, the details are to be uploaded then and there in the 'Uzhavar App' belonging to the Agriculture and Farmers Welfare Department.
- The Permission may be granted to cut palm trees up to 100 trees as in the case of other trees.


Chairman, District Green
Committee / District Collector.
Coimbatore.


22/4/25

**ABSTRACT**

Environment, Climate Change and Forest Department – Constitution of Green Committee to regulate the cutting and to take up the tree planting activities in public lands and public offices – Orders issued.

ENVIRONMENT, CLIMATE CHANGE AND FOREST (FR.13) DEPARTMENT**G.O.(Ms).No: 39****Dated: 02.07.2021**

திருவள்ளூர் ஆண்டு-2052

பிலவ, ஆனி - 18

Read:

Orders of the Hon'ble High Court of Madras in W.P No.11094 of 2021 and WMP.No.11742 of 2021, dated 30.04.2021.

ORDER:-

The Hon'ble High Court of Madras in its Judgment in W.P No.11094 of 2021 and WMP.No.11742 of 2021 dated 30.04.2021 has ordered to constitute a Green Committee in each Department to consider proposals for cutting and removing of trees in public lands and in the public offices.

2. The Government after careful examination have decided to constitute a **State Green Committee** with the following composition:-

1.	Additional Chief Secretary / Principal Secretary to Government, Environment, Climate Change & Forests Department	Chairperson
2.	Additional Chief Secretary / Principal Secretary, Industries Department	Member
3.	Additional Chief Secretary / Principal Secretary, Rural Development & Panchayat Raj Department	Member
4.	Additional Chief Secretary / Principal Secretary, Municipal Administration and Water Supply Department	Member
5.	Additional Chief Secretary / Principal Secretary, Revenue and Disaster Management Department	Member
6.	Additional Chief Secretary / Principal Secretary, Tourism, Culture and Religious Endowments Department.	Member
7.	Additional Chief Secretary / Principal Secretary , Public Works Department	Member
8.	Additional Chief Secretary / Principal Secretary, Highways and Minor Ports Department.	Member
9.	Director General of Police,	Member
10.	The Principal Chief Conservator of Forests (Head of the Department)	Member Secretary

Composition of the District Green Committee in all Districts

1.	District Collector	Chairperson
2.	District Revenue Officer	Member
3.	Superintendent of Police	Member
4.	Senior Level Officers / Representatives, Rural Development Department, Municipal Administration and Water Supply Department, Agriculture Department, Revenue Department, Highways Department, Public Works Department, Hindu Religious and Charitable Endowments Department, Industries Department	Members
5.	Two expert members from the Civil Society Groups	Members
6.	District Forest Officer.	Member Secretary

The State Green Committees shall be responsible for the following:-

- (1) Provide policy support to District Green Committees for preservation of trees in public lands and in the public places / offices.
- (2) Provide policy support to District Green Committees for felling / removal / disposal of standing / fallen trees on public lands and in public places.
- (3) Provide a well thought out policy to District Committees on various schemes and measures for improving the forest cover / tree cover in the State of Tamil Nadu.
- (4) Prepare an Annual Plan for tree planting in the State of Tamil Nadu in coordination with various departments for implementation in all districts.
- (5) The State Green Committee will provide policy support for plantation of native species specific to the concerned bio-geographical zone.
- (6) The Committee shall also provide policy support for removal of exotic trees from various Government lands / public places in a phased manner to be replaced by the native tree species.
- (7) To encourage tree planting the committee shall work out incentives for organisations and individuals.
The State level Committee shall meet atleast once in three months.

District Committee shall be responsible for the following:-

- (1) The District Green Committee shall map all standing trees in public lands and public places and prepare a comprehensive list of all standing / fallen trees in public lands and update the list periodically.
- (2) The District Green Committee shall be responsible for granting permission for felling of trees in public lands and in public places only after due verification and critical evaluation.

- (3) The District Green Committee shall be responsible for undertaking annual planting of trees in all public lands in coordination with all stake holders and representatives of various departments under the guidance of State Green Committee.
- (4) The District Green Committee shall be responsible for mobilization of self help groups (SHG), farmers organizations, youth organizations, civil society groups, etc., for setting up of nurseries of native trees to ensure that enough seedlings / plants are available for achieving annual plans for tree planting.
- (5) The Committee will ensure that only native species which are beneficial to the ecosystems alone are planted.
- (6) The District Green Committee shall mobilize Corporate Social Responsibility funds, repurpose existing funds, etc., to fund the planting and maintenance of native trees.
- (7) The District Green Committee shall undertake any other related activity as entrusted by the State Green Committee.

(BY ORDER OF THE GOVERNOR)

SUPRIYA SAHU
PRINCIPAL SECRETARY TO GOVERNMENT



GPS Map Camera

Kumaragoundanpudur, Tamil Nadu,
India

649v+vvp, Kumaragoundanpudur, Tamil Nadu 641659, India
Lat 11.220516° Long 77.145663°
28/04/2025 12:02 PM GMT +05:30

Google



GPS Map Camera

Kumaragoundanpudur, Tamil Nadu,
India

649v+vvp, Kumaragoundanpudur, Tamil Nadu 641659, India
Lat 11.220515° Long 77.145663°
28/04/2025 12:01 PM GMT +05:30





 GPS Map Camera



Kumaragoundanpudur, Tamil Nadu, India

649w+vv7, Sh 80, Kumaragoundanpudur, Tamil Nadu 641659, India

Lat 11.220361° Long 77.146042°

28/04/2025 11:59 AM GMT +05:30



 GPS Map Camera



Kumaragoundanpudur, Tamil Nadu, India

649w+vv7, Sh 80, Kumaragoundanpudur, Tamil Nadu 641659, India

Lat 11.220361° Long 77.146042°

28/04/2025 11:59 AM GMT +05:30



GPS Map Camera

Kumaragoundanpudur, Tamil Nadu,
India

649v+vvp, Kumaragoundanpudur, Tamil Nadu 641659, India
Lat 11.220515° Long 77.145663°
28/04/2025 12:01 PM GMT +05:30







GPS Map Camera

Kumaragoundanpudur, Tamil Nadu,
India

649v+vvp, Kumaragoundanpudur, Tamil Nadu 641659, India
Lat 11.220516° Long 77.145663°
28/04/2025 12:02 PM GMT +05:30

Google



 GPS Map Camera



Kumaragoundanpudur, Tamil Nadu, India

649w+vv7, Sh 80, Kumaragoundanpudur, Tamil Nadu 641659, India

Lat 11.220288° Long 77.146706°

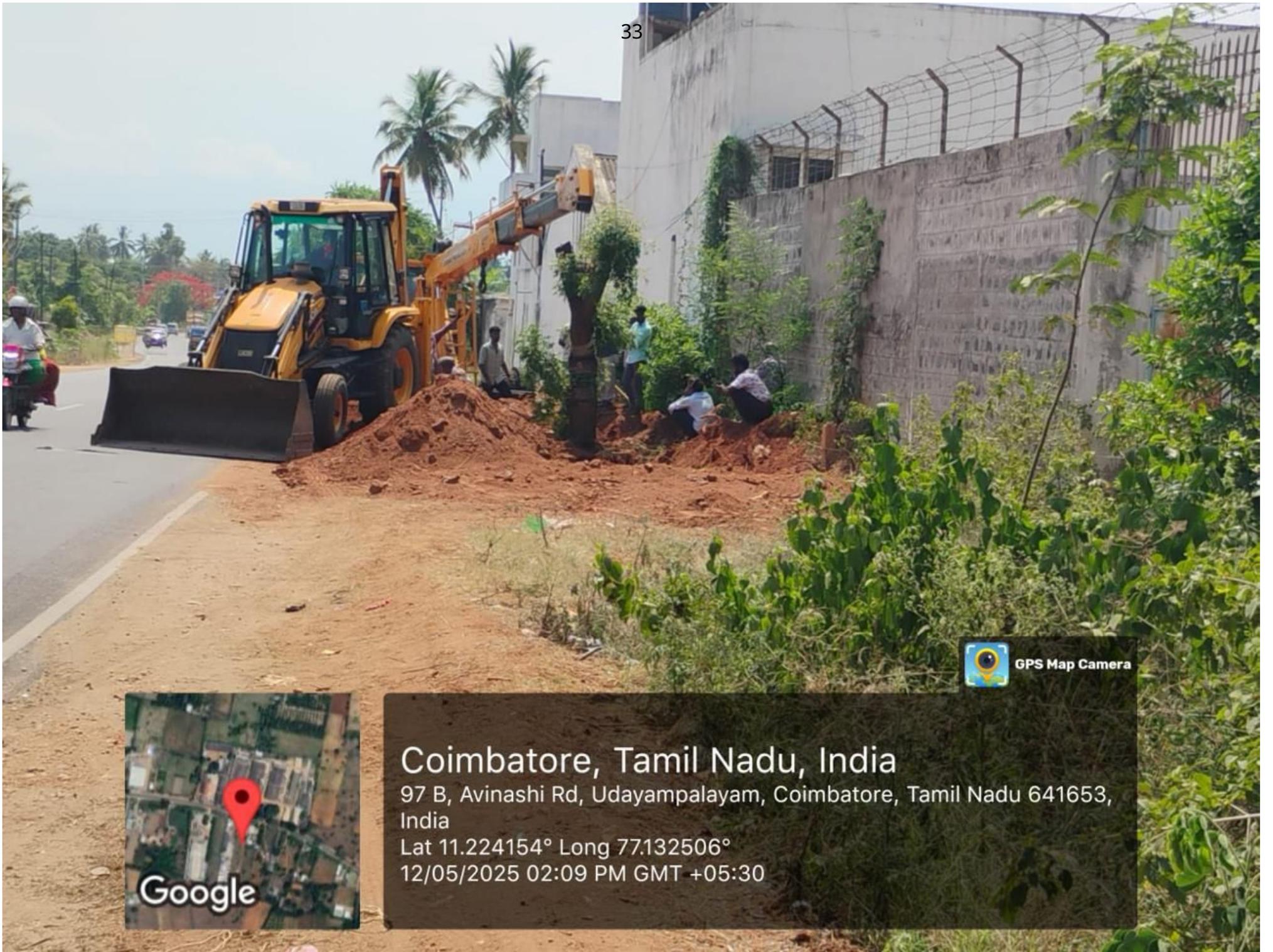
22/05/2025 11:08 AM GMT +05:30











Coimbatore, Tamil Nadu, India
97 B, Avinashi Rd, Udayampalayam, Coimbatore, Tamil Nadu 641653, India
Lat 11.224154° Long 77.132506°
12/05/2025 02:09 PM GMT +05:30





GPS Map Camera



Google

Kumaragoundanpudur, Tamil Nadu, India

649v+vvp, Kumaragoundanpudur, Tamil Nadu 641659, India

Lat 11.220439° Long 77.145687°

28/04/2025 12:04 PM GMT +05:30





GPS Map Camera



Annur, Tamil Nadu, India
64fm+5r8, Annur, Tamil Nadu 641653, India
Lat 11.223236° Long 77.134387°
12/05/2025 03:14 PM GMT +05:30